

GOVERNMENT OF INDIA  
MINISTRY OF TEXTILES  
RAJYA SABHA  
**UNSTARRED QUESTION NO-792**  
ANSWERED ON- 25/07/2025

**REVIVAL OF NANDED TEXTILE MILL**

792. SHRI ASHOKRAO SHANKARRAO CHAVAN:

Will the Minister of TEXTILES be pleased to state:

- (a) whether the then Osman Shahi Textile Mill, Nanded in Maharashtra (now Nanded Textile Mill) has been taken over by the National Textile Corporation (NTC), New Delhi in the year 2008;
- (b) if so, whether the said mill is non-functional since last several months and if so, the reasons therefor;
- (c) the steps taken or being taken by Government to revive the functioning of NTC mills at Nanded;
- (d) whether some of the land of the NTC Mills at Nanded is encroached upon and if so, the details thereof; and
- (e) the steps taken or being taken by Government to remove the encroachment and prevent further encroachment?

**ANSWER**

**THE MINISTER OF TEXTILES  
(SHRI GIRIRAJ SINGH)**

**(a) to (c):** The Nanded Textile Mill was Nationalized and brought under National Textile Corporation Ltd. (NTC) through The Sick Textiles Undertakings (Nationalization) Act, 1974. On account of technical obsolescence, excess manpower, poor productivity, etc., the net worth of NTC mills got totally eroded by early 1990s, necessitating reference to Board for Industrial and Financial Reconstruction (BIFR) under the Sick Industrial Companies (Special Provisions) Act in the year 1993-94 and subsequently NTC was declared sick. As per the BIFR approved revival scheme of NTC, Nanded Textile mill was slated for the modernization through Joint Ventures (JV) route. Accordingly, NTC signed a Memorandum of Understanding (MoU) for the modernization of Nanded Textile Mill along with another 10 mills through JV route. The said MoU was cancelled on 14.09.2010 due to non-execution of various transaction documents by Strategic Partners within stipulated time of 240 days. Presently, the matter is sub-judice before the Hon'ble High Court of Delhi.

**(d) & (e):** Out of the total land of 149.74 Acres there is encroachment on 86.62 acres land. Notices have been issued to the encroachers/unauthorized occupants under The Public Premises (Eviction of Unauthorised Occupants) Act to remove the encroachment and prevent further encroachment.

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